

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 15055-JK (LD) of 2024

DATED: - 27 - 08 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

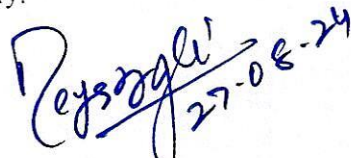
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 27.08.2024

No:-LAW-OIC/8/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer



Annexure to the Government Order No.15055 -JK (LD) of 2024 dated 27.08.2024

S.No	Title of case	OIC
1	Harkewal Singh and others V/s State of J&K & others (Now U.T) in OWP No. 10/2013.	Mr. Hilal Ahmad Bhat, Superintendent of Police Hazratbal Zone, Srinagar
2	Tourist Taxi Stand No. 02 V/S U..T of J&K & Others in WP (C) No. 962/2024	Mr. Ravinder Singh, Dy. S.P Hqrs, Traffic J&K
3	OWP No. 237/04 titled Asha Devi Koshal Vs State of J&K and others	Shri Abhishek Mahajan, IPS, AIG (Welfare) PHQ
4	National Human Rights Commission Versus U.T of J&K & others	Mr. Harish Kotwal (Superintendent District Jail, Jammu
5	MANZOOR AHMAD SIDIQI Versus STATE OF J&K & OTHERS (Now U.T) in OWP No. 259 /2018	Mr. Zahid Ahmad Lone, Dy. S.P (Building) PHQ
6	FIR No. 191/2023 U/s 304-B/306/498-A IPC of PS Doda titled U.T of J&K V/s Anil Kumar.	Sh, Ajay Anand , DySP Hqrs Doda
7	FIR No. 150/2019 U/S 8/15 NDPS Act of PS Banihal titled U.T of J&K V/s Daljinder Singh.	Sh. Manjeet Singh SDPO BANIHAL

Jms

Reyaz